

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'D': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

ITA No.7695/Del/2019

Assessment Year : 2015-16

Vinishma Technologies Private Limited, M2/22, Kh. No. 26, 1st Floor, Block-B, Mohan Park, Model Town, Phase-3, New Delhi-110009 PAN-AABCV4265G	Vs .	Asstt. Commissioner of Income Tax, Circle-26(2), New Delhi
(Appellant)		(Respondent)

Appellant by : None

Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **03.03.2021**

Date of pronouncement : **03.03.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A), New Delhi 10.07.2019.

2. None appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide email dated 25.02.2021, has requested for

withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee.
5. In the result, the appeal of the assessee is dismissed.

Above decision was announced on conclusion of Virtual Hearing on 03.03.2021.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar